

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'E' : NEW DELHI)  
BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER  
and  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No.5628/Del./2015  
(ASSESSMENT YEAR : 2008-09)**

**ITA No.5629/Del./2015  
(ASSESSMENT YEAR : 2009-10)**

**ITA No.5630/Del./2015  
(ASSESSMENT YEAR : 2011-12)**

M/s. Indirapuram Habitat Centre Pvt. Ltd., 702 – 704, D Mall, Netaji Subhash Place, Pitampura, New Delhi. <b>(PAN : AAGCS4747R)</b> <b>(APPELLANT)</b>	vs.	ACIT, Central Circle 9, New Delhi.  <b>(RESPONDENT)</b>
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ASSESSEE BY : Shri Ved Jain, Advocate & Shri Ashish Goel, CA  
REVENUE BY : Ms. Rinku Singh, Sr.DR & Ms. Parmita M. Biswas, CIT DR

Date of Hearing : 22.08.2019  
Date of Order : 30.08.2019

**ORDER**

**PER BENCH :**

In view of the statement made by ld. AR for the assessee that since the Revenue's appeals bearing nos.5685, 5686 & 5687/Del/2015 for AYs 2008-09, 2009-10 & 2011-12 have already been dismissed on account of low tax effect, he does not want to proceed with the assessee's appeals bearing nos. 5628/Del/2015, 5629/Del/2015 & 5630/Del/2015, hence assessee's appeals are hereby dismissed as withdrawn.

**Order pronounced in open court on this 30<sup>th</sup> day of August, 2019.**

**Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER**

**sd/-  
(KULDIP SINGH)  
JUDICIAL MEMBER**

**Dated the 30<sup>th</sup> day of August, 2019/TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-27, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT  
NEW DELHI.